

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF **NAMI STEEL PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	NAMI STEEL PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	July 24, 2012
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U27100GJ2012PTC071270
5.	Address of the registered office and principal office (if any) of corporate debtor	Reqd. office address: Survey No. 316-P, 317-P, 342-P & 343-P. Nano Ford Road, Opp. Chharodi Railway Station, Sanand, Ahmedabad, Gujarat - 382110.
6.	Insolvency commencement date in respect of corporate debtor	August 16, 2022 , date of Hon'ble NCLT order. (The said Hon'ble NCLT order was received on August 22, 2022)
7.	Estimated date of closure of insolvency resolution process	February 11, 2023; being 180 th day from Insolvency Commencement Date.
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Udayraj Patwardhan Reg. No.: IBBI/IPA-001/IP-P00024/2016-17/10057
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Address: Naman Midtown, B Wing, 1106, 11th Floor, Behind Kamgar Kala Kendra, Senapati Bapat Marg, Elphinstone West, Mumbai City, Maharashtra, 400013. Reg. Email Id: ca.udayraj@viajare.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Physical Address same as in point no. 9 Process specific email id: cirnamisteel@gmail.com
11.	Last date for submission of claims	September 05, 2022; being the 14 th day from the date of receipt of Order.
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/en/home/downloads Physical address same as in point no. 9 (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal (Ahmedabad Bench - II) has ordered the commencement of a corporate insolvency resolution process of the Nami Steel Private Limited vide order no. CP (IB)236/AHM/2021 dated August 16, 2022 (date of receipt of order was August 22, 2022).

The creditors of Nami Steel Private Limited, are hereby called upon to submit their claims with proof on or before September 05, 2022, to the interim resolution professional at the address mentioned against entry No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: August 24, 2022
Place: Ahmedabad



Udayraj Patwardhan

Udayraj Patwardhan
Interim Resolution Professional
IBBI/IPA-001/IP-P00024/2016-17/10057
In the matter of Nami Steel Private Limited